

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 302
286/252(ND)/2023

IN THE MATTER OF:

DCIT, Circle 7(1) New Delhi

.....APPLICANT/PETITIONER

Vs

ROC, Delhi & Ors. (M/s. F7 Broadcast (P) Ltd.

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

On the request made by the Learned Counsel appearing for the Appellant, two weeks further time granted to comply with the order dated 06.05.2024.

List the matter on **30.09.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)